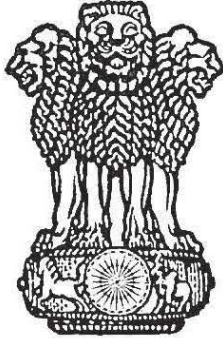


The

Kolkata Gazette
सत्यमेव जयते

Extraordinary
Published by Authority

PHALGUNA 18]

THURSDAY, MARCH 9, 2017

[SAKA 1938

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 272-L.—9th March, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 21 of 2017

**THE WEST BENGAL SALARIES AND ALLOWANCES
(AMENDMENT) BILL, 2017.**

**A
BILL**

to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purposes and in the manner hereinafter appearing;

West Ben. Act V
of 1952.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2017.

(2) It shall come into force at once.

*The West Bengal Salaries and Allowances
(Amendment) Bill, 2017.*

(Clauses 2-5.)

Amendment of
section 3 of West
Ben. Act V of
1952.

2. In section 3 of the West Bengal Salaries and Allowances Act, 1952 (hereinafter referred to as the principal Act),—

- (1) in sub-section (1), for the words and figures “Rs. 2,300”, “Rs. 1,800”, “Rs. 1,700” and “Rs. 1,500” respectively, the words and figures “Rs. 15,001”, “Rs. 11,000”, “Rs. 10,900” and “Rs. 10,900” respectively, shall be substituted;
- (2) in sub-section (3), for the words and figures “Rs. 18,000” and “Rs. 12,000” respectively, the words and figures “Rs. 51,600” and “Rs. 39,600” respectively, shall be substituted;
- (3) in sub-section (4), for the words and figures “Rs. 30,000”, the words and figures “Rs. 48,000” shall be substituted;
- (4) in sub-section (5), for the words and figures “Rs. 1,500”, the words and figures “Rs. 3,000” shall be substituted;
- (5) in sub-section (6), for the words and figures “Rs. 1,000”, the words and figures “Rs. 2,000” shall be substituted.

Amendment of
section 4.

3. In section 4 of the principal Act, in the “Explanation”, the words and figures “save however that a Minister of State and a Deputy Minister shall draw house allowance in lieu of residence at the rates of Rs. 600 and Rs. 500 per month respectively” shall be omitted.

Amendment of
section 8.

4. In section 8 of the principal Act, in sub-section (1), for the words and figures “Rs. 5,000” and “Rs. 4,000” respectively, the words and figures “Rs. 16,000” and “Rs. 10,900” respectively, shall be substituted.

Amendment of
section 8B.

5. In section 8B of the principal Act, for the words, figures and brackets “Rs. 4,500 (Rupees four thousand five hundred)”, the words, figures and brackets “Rs. 11,000 (Rupees eleven thousand)” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Salaries and Allowances Act, 1952 (West Ben. Act V of 1952), for the purposes of enhancing the salaries and other allowances to the Chief Minister and the other Ministers of the State.

2. It has also been considered necessary and expedient to enhance the salaries and

*The West Bengal Salaries and Allowances
(Amendment) Bill, 2017.*

other allowances of the Speaker, the Deputy Speaker and the Leader of the Opposition of the West Bengal Legislative Assembly.

3. The Bill has been framed with the above objects in view.

KOLKATA,

The 8th March, 2017.

MAMATA BANERJEE,

Member-in-Charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provisions of the Bill. Necessary budgetary provision shall be made in consultation with the Finance Department to this effect.

KOLKATA,

The 8th March, 2017.

MAMATA BANERJEE,

Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*